

ment while finalising the concerned Bill. The Constitution (73rd Amendment) Bill relating to Urban Local Bodies was introduced in the Lok Sabha on 16.9.1991.

STATEMENT

Suggestions by all India Council of Mayors Relating to Constitution Amendment Bill.

1. Provision for automatic dissolution at the end of 5 years to be deleted.
2. Deletion of Clause 3 of Article 243 (E) which lays down that where election is held for a Panchayat in a mid-term poll period should be for remainder of the term.
3. No Municipality should be dissolved before expiry of term of 5 years.
4. Provision for supersession only on charges of grave financial irregularities and after holding judicial enquiry.
5. Period of six months may be provided to take place report of Finance Commission and action taken thereon.
6. Provision relating to ward Committees should be deleted.
7. Parliament to be empowered to frame Model Acts for Municipal Corporation and Municipality.

[Translation]

Loan Licensing Scheme

996. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to scrap the Loan Licensing Scheme by the end of 1991;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to solve the problems, such as shortage of medicines that may arise due to the scrapping of the above scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). In March, 1990 Government had announced its decision to extend upto 31-12-1991 the time limit for discontinuing the loan licensing system. However, a number of representations and suggestions have been received thereafter from the Industry in this regard and these are being comprehensively examined.

Production of Fertilizers at Aonla and Jagdishpur Factories

997. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the production of fertilizer has since been started in the gas based fertilizer factories of Aonla and Jagdishpur, Uttar Pradesh;

(b) whether the said factories are producing fertilisers at their full capacity; and

(c) the production capacity thereof and the quantity of fertilizer produced by them in the current year, separately?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a). Yes, Sir. Commercial production started in Aonla and Jagdishpur on 16.7.1988 and 1.11.1988, respectively.

(b) Yes, Sir,

(c) the production capacity in each of these factories is 7,26,000 tonnes per annum of urea and the quantities produced are given below:

Aonia	(in MT) Jagdishpur
(1.4.1991 to 18.11.1991)	(April 1991 to October 1991)
5,34,462	4,03,827

Cement Production

998. SHRI MOHAN SINGH: Will the RIME MINISTER be pleased to state:

(a) the quantity of cement produced in the country during 1991-92 vis-a-vis the domestic requirement;

(b) whether the government have received some new applications for setting up cement factories keeping in view the shortage of cement; and

(c) if so, the number of new cement factories likely to be set up in the private sector this year, the location thereof and the extent to which the shortage of cement would be met by the setting up of these factories?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J.KURIEN): (a) Against a projected domestic demand of 54 million tonnes of cement during 1991-92, the production target has been fixed at 55 million tonnes. The actual production of cement during April-September, 1991, was 25.8 million tonnes as compared to 23.2 million tonnes production during the corresponding period of 1990-1 i.e. a growth of 11%.

(b) There is no shortage of cement in the country. Under the new Licensing Policy, cement industry has been delicensed and as such, the companies do not have to submit applications to the Government for setting up of new cement factories. However, a total of 28 companies have filed Information Memoranda intimating their intention to manufacture cement.

(c) A capacity of about 2.2 million tonnes is expected to materialise by way of expansions during the current year.

Fertilizer Manufacturing Units Under F.C.I.

999. SHRI MOHAN SINGH:
SHRI HARI KEWAL PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) the number of fertilizer manufacturing units functioning at corporation of India;

(b) the names of the units in which production has been suspended;

(c) whether production in the fertilizer factory at Gorakhpur has also been suspended for the last one and a half years; and

(d) if so, the action being taken to revive the said factory?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) There are four fertilizer producing units under the Fertilizer Corporation of India Ltd, located at Sindri in Bihar, Ramagundam in Andhra Pradesh, Talcher in Orissa, and Gorakhpur in Uttar Pradesh.

(b) and (c). The production of fertilizer was suspended in Gorakhpur unit w.e.f. 10th June, 1990.